

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1434/98

New Delhi this the 6th day of August 1998

Hon'ble Shri N. Sahu, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Adarsh Kumar Sharma,  
S/o Shri R.P. Sharma,  
R/o House No. 126, Kelawalan,  
Delhi Phatak Gali,  
Ghaziabad (U.P.)

.....Applicant

(By Applicant: Shri I.P. Sharma)

Versus

1. Union of India  
through- Secretary,  
Ministry of Defence,  
Raksha BHawan,  
New Delhi.

2. Commandant,  
505, Army Base Workshop EME,  
Delhi Cantt-110 010.

.....Respondents

(By Advocate: None)

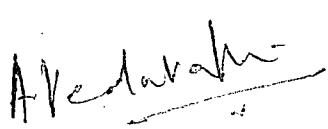
ORDER (Oral)

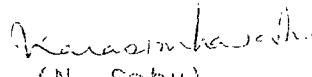
By Hon'ble Shri N. Sahu, Member (A)

The applicant in this O.A. is aggrieved by the order No. 101 (Emp. Cell) releasing vacancies (IIInd phase) dated 18.2.98 issued by Respondent No.2 as a result of which (he claims) that he has been rendered ineligible to appear in the departmental tests for recruitment to the posts of Vehicle Mechanic. He states that the applicant himself was allowed to appear in 1997 test but no such permission was given to appear in 1998 test. A representation by way of a legal notice was sent to Respondent No.2 dated 23.5.98. Within two months, this O.A. has been filed. It is submitted by the learned counsel that another test is likely to be held

very soon. Under these circumstances it would be appropriate for us to dispose of this O.A. by issuing a direction to Respondent No.2. to dispose of the pending representation. We accordingly direct Respondent No.2, the Commandant, 505 Army Base Workshop EME, Delhi Cantt-110 010 to dispose of the legal notice dated 23.5.98 treating it as a representation by a reasoned and speaking order, and after hearing the applicant in person, within a period of four weeks from the date of receipt of a copy of this order.

The O.A. is disposed of accordingly, giving an option to the applicant, depending on the reply to the representation, to revive this O.A. provided that the material averments in this O.A. needs no change even after receiving a reply to the representation.

  
(Dr. A. Vedavalli)  
Member (J)

  
(N. Sahu)  
Member (A)

cc.